

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No. 272/TT/2020**

Date: 15.9.2021

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under sub-section(4) of Section 28 of Electricity Act 2003 for truing up of Charges for the 2014-19 tariff period and determination of Fees and Charges for the 2019-24 tariff period for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in the North Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.9.2021:

**2014-19 and 2019-24 period**

- a) Management Certificate for the 2019-24 tariff period.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2014-19 and 2019-24 period for the instant asset.
- c) Detailed breakup of the actual O&M Expenses as claimed for the 2014-19 tariff period.
- d) Loan-wise details for computation of interest on loan for the 2014-19 tariff period and the 2019-24 tariff period.
- e) Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- f) Confirm whether additional ACE is expected beyond 2023-24.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)